

GOVERNMENT OF ANDHRA PRADESH AND ORS.

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v.

BALA MUSALAI AH AND ORS.

NOVEMBER 23, 1994

[KULDIP SINGH AND B.L. HANSARIA, JJ.]

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Constitution of India—Articles 309—G.O. issued by Government of Andhra Pradesh, dated 3-8-1967—Retrenchment of temporary employees Adhoc rule framed under Art 309 prohibiting termination of reserved category candidate—Challenged as discriminatory—Whether G.O. as framed is sustainable—Held, no—Service Law.

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The Government of Andhra Pradesh issued an order on 3-8-1967 by which an adhoc rule was framed in exercise of power conferred by Articles 309 of the Constitution prohibiting termination of reserved category candiadtes following normal rule applicable in such cases. The G.O. spelt out in what order retrenchment of temporary employees has to take place. It required retrenchment even of approved probationers of general category before even the temporary incumbents belonging to the Scheduled Castes and Scheduled Tribes could be retrenched. The GO was challenged as invalid.

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The High Court held that the G.O. did not strike a reasonable balance between the claims of different communities and has sought to introduce by the back door an unlimited form of carryforward rule which it regarded as invalid because of what was held in *T. Devadasan v. Union of India*, AIR (1964) S.C 179. The Court further stated that the G.O does not merely postpone the retrenchment of temporary employees belonging to the Scheduled Caste and Scheduled Tribes to temporary employees of other communities, but postpones the retrenchment of the Scheduled Caste and Scheduled Tribes employees to probationers also and even approved probationers of other communities. The G.O. was held to be violative of Article 16 (1) of the Constitution and was, therefore, declared as invalid. The State has filed appeal by special leave against the judgement of the High Court.

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In View of the majority judgement of the Supreme Court in *Indra Sawhney v. Union of India*, [1992] Supp 3 SCC 217 , the appellants contended that the judgement of the High Court deserved to be set aside.

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A Dismissing the the appeal, this Court

HELD : 1.1 On the face of it, the G.O. is arbitrary in as much as it requires retrenchment even of approved probationers of general category before even the temporary incumbents belonging to the Scheduled Castes and Scheduled Tribes could be retrenched. Such a provision cannot be in tune even with Articles 16 (1) of the Constitution in as much as this sub articles is a facet of Article 14 and though permits affirmative action, [as pointed out in *Indira Sawhney's Case*, [1992] Supp. 3 SCC 217, the same cannot fly on the face of Article 14. This would, however, be so if the G.O. were to allow to stand as it is, because giving of preference to temporary employees belonging to Scheduled Castes and Scheduled Tribes as against probationers of general category is definitely an unreasonable provision.

(694 G-H, 695 A)

Indira Sawhney v. Union of India, [1992] Supp. 3 SCC 217; relied on.

D **1.2** The Principle and policy behind the reservation would be adequately met and would receive constitutional approval, if while retrenching the employees, the roster followed while making appointments is adhered to. The reservation in appointment, to effectuate which roster is prepared, makes an incumbent of the reserved category senior to the general category incumbent, as, though lower in merit the former gets appointed earlier as per the roster point. This in itself protects to some extent the interest of the listed category candidates, as under the normal rule, the retrenchment starts from the junior most employee and it travels back step by step.

(695 B, G)

F **1.3** The G.O. as framed is thus not sustainable. As however, the G.O. has been in operation for about three decades by now, the retrenchments which have already taken place pursuant to what has been provided in the G.O. , are not to be upset. (695 H, 696 A)

CIVIL APPELLATE JURISDICTION : Civil Appeal No 797/77.

G From the Judgment and Order dated 22nd July 1976 of the Andhra Pradesh High Court at Hyderabad in Writ Appeal No. 644 of 1975.

A.Raghuvir, G.Prabhakar and TVSN Chari for the Appellants.

S.Muralidhar, M/s. Shomana Khanna and Ms. Punam Kumari for the

H Respondents.

That Judgment of this Court was delivered by

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HANSARIA, J. The present is an unusual case despite it being related to the usual demand of reservation for Scheduled Castes and Scheduled Tribes. The peculiarity lies in the fact that demand for reservation herein is not related to appointment, but is relatable to termination.

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2. The Government of Andhra Pradesh issued an order (hereinafter referred to as the G.O.) on 3.8.67 by which an *ad hoc* rule was framed in exercise of powers conferred by Article 309 of the Constitution prohibiting termination of reserved category candidates following normal rule applicable in such cases. The G.O. spells out in what order retrenchment of temporary employees has to take place. The order set out is as below :-

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“First—persons, other than those belonging to the Scheduled Castes and the Scheduled Tribes appointed temporarily, in the order of juniority ;

Second—probationers, other than those belonging to the Scheduled Castes and the Scheduled Tribes in the order of juniority ;

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Third—approved probationers other than those belonging to the Scheduled Castes and the Scheduled Tribes, appointed temporarily in the order of juniority;

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Fourth—persons belonging to the Scheduled Castes and the Scheduled Tribes, appointed temporarily in the order of juniority;

Fifth—probationers belonging to the Scheduled Castes, and the Scheduled Tribes, in the order of juniority;

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Sixth—approved probationers belonging to the Scheduled Castes and the Scheduled Tribes in the order of Juniority.”

(Explanation not relevant)

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3. It came to be assailed before the High Court of Andhra Pradesh to meet its Waterloo. The High Court, after taking note of various decisions of this Court dealing with different facets of reservation, held that the G.O. did not strike a reasonable balance between the claims of different communities and has sought to introduce by the back door an unlimited

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- A form of carry forward rule which it regarded as invalid because of what was held in *T. Devadasan v. Union of India*, AIR (1964) SC 179. The Court further stated that the G.O. does not merely postpone the retrenchment of temporary employees belonging to the Scheduled Castes and Scheduled Tribes to temporary employees of other communities, but postpones the retrenchment of the Scheduled Castes and Scheduled Tribes employees to probationers also and, what it worse, even approved probationers of other communities. Because of all these the G.O. was held to be violative of Article 16 (1) of the Constitution and was, therefore, declared as invalid. The State of Andhra Pradesh has preferred this appeal by special leave.

- C 4. A nine Judge Bench of this Court in *Indra Sawhney v. Union of India*, [1992] Supp. 3 SCC 217 (commonly known as Mandal Commission case) reviewed the entire law on reservation; and as such, no effort is necessary on our part to find out the parameters within which reservation has to operate.

- D 5. The G.O. being of the year 1967 and the law relating to reservation having come to be crystallised by the decision in *Indra Sawhney's* case delivered in 1992, we stated to Shri Raghubir appearing for the appellants that if the State Government were to undertake passing of fresh G.O. on the subject keeping in mind the view expressed in *Indra Sawhney's* case, we could dispose of the appeal by allowing the stay order to continue for a period of three months within which the State could pass fresh G.O. For want of instructions, Shri Raghubir could not give the undertaking and so we proceeded to hear the appeal instead adjourning the same as prayed for the appeal being of the year 1977.

- F 6. The High Court, as already noted, struck down the G.O. *inter alia*, because of what has been stated in *Devadasan's* case. In view of the judgement of the majority in *Indra Sawhney's* case Shri Raghubir contends that the judgment of the High Court merits to be set aside. But this is not all that the High Court had said, as would appear from what we have noted above.

- G 7. The first observation we propose to make regarding the G.O. is that on the face of it the same is arbitrary in as much as it requires retrenchment even of approved probationers of general category before even temporary incumbents belonging to the Scheduled Castes and Scheduled Tribes could be retrenched. Such a provision cannot be in tune even with Articles 16 (1) of the Constitution inasmuch as this sub-article is a facet of Articles 14 and though permits affirmative action, as pointed out in *Indra Sawhney's*
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case the same cannot fly on the face of article 14. This would however, be so if the G.O. were to allow to stand as it is, because giving of preference to temporary employees belonging to the Scheduled Castes and Scheduled Tribes as against approved probationers of general category is definitely an unreasonable provision. A

8. According to us, the principle and policy behind the reservation would be adequately met and would receive constitutional approval, if, while retrenching the employees, the roster followed while making appointments is adhered to. To elucidate, if the roster is operated backwards (which we shall call recycled) and if the employee to be retrenched as per normal principle be on a non-reserved point, a reserved category candidate would not be retrenched even if as per general rule of 'last in, first out' he would have been required to be retrenched. To state it differently, a reserved category candidate would be retrenched only when on the recycled path the reserved point is reached. This mode of following roster would adequately protect the reserved category candidates inasmuch as their percentage in the service or cadre would remain as it came to be when appointments were made. To explain further, if in the cadre or service reserved category candidates were holding, say seven posts, and seven persons are required to be retrenched, the reserved category employees would not be retrenched even when they be the last seven as per the seniority list, which would have otherwise happened on following the normal principle. Instead of the seven reserved category candidates being retrenched as per the normal principle, the reserved category candidate on the recycled roster point alone would be retrenched, because of which the percentage of representation of such candidates in the service, as it got reflected in appointment made following the roster, would remain unaffected. B C D E F

9. May we mention that the reservation in appointment, to effectuate which roster is prepared, makes as incumbent of the reserved category senior to the general category incumbent, as, though lower in merit the former gets appointed earlier as per the roster point. This in itself protects to some extent the interest of the listed category candidates, as under the normal rule, the retrenchment starts from the junior most employee and it travels back step by step. G

10. We, therefore, hold that the G.O. as framed is not sustainable. It would however, be open to State Government to recast the G.O. in the light of what has been stated by us, if deemed necessary by it. As, however, the H

A G.O. has been in operation for about three decades by now, we do not propose to upset the retrenchments which have already taken place pursuant to what has been provided in the G.O. The G.O. would, therefore, become non-operative from today.

B 11. For the aforesaid reasons the appeal is dismissed subject to the observation regarding prospectivity. No order as to costs.

A.G.

Appeal dismissed.